

Allotment of Government accommodation on priority basis

7406. SHRI R. L. P. VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that in the absence of allotment of Government accommodation nearby, most of the Doctors and other Paramedical staff of R.K. Puram Gynāe and Maternity Hospital of C.G.H.S. have to encounter difficulties in reaching the Hospital in time for attending to such duties as can brook no delay;

(b) whether there is a genuine need to provide Government accommodation on priority basis and in public interest to these Doctors and Paramedical staff in order to enable them to perform their duties more efficiently; and

(c) if so, steps Government propose to take to remedy the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD-BEN M. JOSHI): (a) No such difficulty has been reported to the Government and the services of the hospital are maintained regularly.

(b) and (c) A fair number of doctors and employees of this hospital have been provided with residential accommodation as available for allotment in CGHS pool or general pool, yet efforts are being made to provide residential accommodation to more doctors and employees according to availability.

Central Food Inspection Squads

7407. SHRI MOHAN LAL PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a Central Food Inspection Squads is functioning in the country;

(b) if so, when it was created and what are the functions of this squad;

(c) the number of cases investigated by the Squad since its creation; and

(d) the result achieved?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD-BEN M. JOSHI): (a) and (b). The Central Government had created a Central Food Squad in the Directorate General of Health Services in the year 1969 with a view to ensuring effective implementation of the P.F.A. Act and Rules thereunder. The Squad's activities in respect of lifting of samples of various food articles were, however, confined primarily to Delhi up to the year 1979 when this part of the work was given up after the work relating to the implementation of the P.F.A. Act in Delhi was taken over by the Delhi Administration who had appointed their own staff for discharging the functions under the P.F.A. Act in Delhi.

Due to the increased workload at the various ports in the country in regard to the checking of the quality of the imported foods, five of the Food Inspectors were transferred to the various Port Health Organisations with a view to strengthening the administration required for checking the quality of imported foods and also to perform other functions under the P.F.A. Act and Rules within the respective port areas. No Central Food Squad as such is, therefore, in existence now.

(c) and (d) Between the year 1969, when the aforesaid Central Food Squad was created, and the year 1979, a total number of 1136 cases were investigated by them and 311 prosecutions were launched.

12.00 hrs.

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, I have given notice of an Adjournment Motion regarding murder of a Harijan leader. What has happened to that?